

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.106  
CP(IB)/71(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

RELIANCE INNOVENTURES PRIVATE LIMITED  
Vs  
ADANI ELECTRICITY MUMBAI LIMITED

.....Applicant

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Rajiv Chawla, Advocate for Mr. Arjun Sheth, Advocate

For the Respondent

:Mr. Sandeep Singhi, Advocate a. w. Mr. Shamik Bhatt,  
Advocate

**ORDER**

Learned counsel for the respondent states that the Vakalatnama has been filed on 09.05.2024 vide Inward Diary No. 3976, same is taken on record. Further, learned counsel for the respondent seeks and granted three weeks' time to file reply with advance copy to the opposite counsel. Thereafter, rejoinder, if any, be filed within two weeks.

Re-list on 28.06.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**